

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 111
(IB)- 2844/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Continuous Dyeing & Printing MillsApplicant
Vs.	
Bhavika Apparels Pvt. Ltd.	...Respondent

Order delivered on 22.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Mani Bhushan Sinha, Adv.
For the Respondent	: Mr. Zunaid, Adv.

ORDER

Learned counsel for the Corporate Debtor states that reply is ready and short time may be given to file Vakalatnama and reply and also serve the copy.

It is seen from the record that on 12.12.2019 three Advocates had appeared and accepted notice on behalf of the respondent but today none is present and Mr. Zunaid, Advocate makes a statement that he has received signed Vakalatnama yesterday but he is unaware about the names of the Advocates who had appeared

on the last occasion. This clearly shows the intention of the Corporate Debtor. Hence we put cost of Rs. 10,000/- to be paid in Prime Minister's Relief Fund. Let Vakalatnama on behalf of Mr. Zunaid, Advocate and reply be filed within five days, with copy in advance to the other side. Rejoinder within one week thereafter, with copy in advance to the other side. List on 10.02.2020.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

MUKESH